

**Court No. - 71**

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**Case :- CRIMINAL MISC. BAIL APPLICATION No. - 23691  
of 2021**

**Applicant :- Smt Aalia**

**Opposite Party :- State of U.P.**

**Counsel for Applicant :- Shashank Tripathi**

**Counsel for Opposite Party :- G.A.**

**Hon'ble Vivek Kumar Singh,J.**

The applicant is a lady. There are two other cases mentioned against her in Gang Chart i.e. (i) Case Crime No. 101 of 2020 under Sections 411 IPC; and Case Crime No. 122 of 2020 under Section 489B (wrongly mentioned in gang-chart as 498B), Police Station Kalyanpur, Kanpur Nagar.

It is very strange that a lady against whom two criminal cases are registered, she is slapped with Gangster Act. This Court has experienced in a number of cases that sometimes the police functionaries act in an eccentric way, similarly the present one is an exemplar wherein the act of police functionaries smacks of prejudice and malafide.

The matter needs consideration.

Let a personal affidavit be filed by the District Magistrate, Kanpur Nagar explaining as to under what circumstances a lady (the applicant) against whom only two cases are pending has been made a criminal under the Gangster Act.

Put up this case on 17th August, 2021 as fresh.

**Order Date :- 5.8.2021**

**Digamber**